

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat, Srinagar/Jammu**

**Notification**

**Jammu, the 19<sup>th</sup> of April, 2023**

**S.O 216** - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Ajay Bharti, JKAS, Deputy Director Estates, Jammu to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

**By Order of the Government of Jammu and Kashmir.**

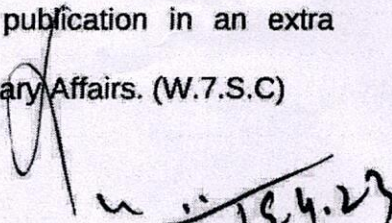
**Sd/-  
(Achal Sethi)  
Secretary to Government**

No. Law/Powr/03/2023-10

Dated: - 19 -04-2023

**Copy to the:-**

- 1) Principal Secretary to Government, Estates Department.
- 2) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 3) Divisional Commissioner, Jammu
- 4) Director, Estates Department, Jammu. This is with reference to his letter No. EST-Gen/159/2022-04(223811) Dated 17-04-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 7) Incharge Website

  
**(Shamim Ahmad Wani)**  
**Senior Law Officer**  
**Department of Law, Justice and P.A**